70	Written Ansv	vers to [RAJYA SABHA]	Unstarred	Questions
1	2	3		4
25.	West Bengal	Damodar, Ganga and Barakar		3
26.	Nagaland	Dhansiri		1
27.	Sikkim	Dikchu, Teesta, Maney Khola and Ranichu		4
	Total			150

## Safe disposal of toxic waste in FTL and CFL

633. SHRI M.P. ACHUTHAN: SHRI R.C. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Task Force appointed by the Ministry on the Environmentally Sound Management of Mercury in the Fluorescent Lamp sector has submitted its report;
  - (b) if so, the details of its findings and main recommendations; and
- (c) the steps taken by Government for the safe disposal of the toxic waste found in the fluorescent tube lights (FTL) and compact fluorescent lamps (CFL)?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN):

(a) to (c) Ministry of Environment and Forests had constituted a Task Force to evolve a policy on "Environmentally Sound Management of Mercury in Fluorescent Lamps". A Technical Committee, constituted by this Task Force, had prepared "Guidelines for Environmentally Sound Mercury Management in Fluorescent Lamps Sector". These guidelines prescribe the best practices at various levels, such as at manufacturer's level and include aspects relate to mercury consumption, process technology, raw mercury distillation, on-site storage, treatment, recycling and disposal of mercury bearing wastes, mercury spill management. The best practices at consumer's level include handling of used/broken lamps, consumer awareness pertaining to collection, transport, treatment and disposal of used fluorescent lamps.

Ministry of Environment and Forests and Central Pollution Control Board have written to all the State Governments and Union Territories to encourage establishment of recycling units so that the fused Compact Fluorescent Lamps (CFLs) and Fluorescent Tube Lights (FTLs) are properly collected and the mercury is recovered and recycled scientifically and safely.

## **Conservation of wetland in Greater Noida**

634. SHRI SANJAY RAUT: SHRI BAISHNAB PARIDA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether it is a fact that wetland was sold in Greater Noida to a private realty firm;
  - (b) if so, the details thereof:
- whether it is also a fact that the wetland was home to about 200 endangered species at Dadri; and
- (d) the appropriate action the Ministry is taking to conserve the wetland and stop construction activities?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Sir. A complaint has been received regarding reclamation of wetland habitats in Bil Akbarpur, Greater Noida by Ansal Private Limited. A Central team was sent to verify factual position and as per report, condition no. 22 of Environmental Clearance (EC) by State Level Environment Impact Assessment Authority, U.P. which states that no wetland should be infringed during construction and operation phases and any wetland coming in the project area should be suitably rejuvenated and conserved has not been complied.

- Though there are no corroborative evidences to show 200 endangered (c) species of birds, however, as per survey conducted by Uttar Pradesh Government in 2009 Bil Akbarpur has been identified as an important wetland covering 4 hectare area. This wetland harbours a good concentration of Avian Fauna in terms of biodiversity and density and is considered to be a viable avian habitat.
- (d) On the basis of field inspection, a show cause notice was issued to the builders under Section 5 of Environment (Protection) Act, 1986 to stop any construction/Earth Filling/land reclamation work in the vicinity of wetland and lands having characteristics of wetlands.

## Compensation for destroyed forests to MP

†635. SHRI PRABHAT JHA:

SHRIMATI HEMA MALINI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether it is a fact that compensations are given by the Central Government to the States for plantation in new areas in place of the forest land destroyed during the development work in the States;
  - (b) if so, the details thereof;
- (c) whether it is a fact that a huge amount of compensation is due upon the Central Government in lieu of the destroyed forest of Madhya Pradesh; and
- if so, the details thereof, and by when the compensation amount will be released?

<sup>†</sup>Original notice of the question was received in Hindi.